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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1234/94

DATE OF ORDER : 03-11-1997.

Between :-

M. Pentaiah

... Applicant
And

1. The Director,
Centre for Cellular & Molecular Biology,
Uppal Rd, Hyderabad-7.
2. The Director General,
Council of Scientific &
Industrial Research,
Rafi Marg, New Delhi-110 001.
3. Union of India,
rep. by the Secretary,
M/o Industries,
New Delhi-110 001.

... Respondents

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Counsel for the Applicant : SMT. S. Thripura Sundari

Counsel for the Respondents : SRI C. B. Desai, SC for RR 1 & 2
Sri N. R. Devaraj for R-3.

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B. S. Jai Parameshwar, Member (J)).

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(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J)).

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Heard Sri Venkatachari for Mrs.Tripurasundari, counsel for the applicant and Sri C.B.Desai, counsel for the respondents.

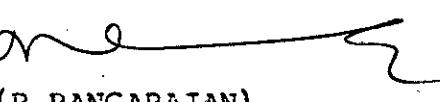
2. The applicant herein claims to have worked as casual labourer at Centre for Cellular & Molecular Biology (CCMB) from September, 1988 to 31-1-1994. He has filed this application for that he should be regularly appointed as Class-IV in the said establishment and consequently to regularise his services with all consequential benefits.

3. The respondents in their counter have denied that the applicant's engagement by the CCMB. The only point for consideration is that the applicant ^{W48} is ever engaged by the CCMB in the past. After hearing bothsides, we are of the opinion that the whole case is to be enquired into by an impartial officer, who can enquire into the matter. That officer should peruse the records to be produced bothhby the applicant and respondents and decide the issue in accordance with the law. If the Enquiry Officer comes to the conclusion that the applicant was engaged as a casual labourer earlier, his ^{in preference to freshers from the open market} case for re-engagement in future vacancies should be considered.

4. Time for compliance is four months. We have no doubt in our minds that the applicant will also co-operate with the enquiry officer.

5. O.A. is disposed of with the above directions. No costs.


(B.S.JAI PARAMESHWAR)
Member (J)


(R.RANGARAJAN)
Member (A)


Dated: 3rd November, 1997.
Dictated in Open Court.

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DA.1234/94

Copy to:-

1. The Director, Centre for Cellular & Molecular Biology,
Uppal Road, Hyderabad.
2. The Director General, Council of Scientific & Industrial
Research, Rafi Marg, New Delhi.
3. The Secretary, Ministry of Industries, New Delhi.
4. One copy to Mrs. S.Tripura Sundari, Advocate, CAT., Hyd.
5. One copy to Mr. C.B.Desai, SC for RR 1 & 2, CAT., Hyd.
6. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
7. One copy to BSJP M(J), CAT., Hyd.
8. One copy to D.R.(A), CAT., Hyd.
9. One duplicate copy.

srr

11/11/97 (9)

TYPED BY CHECKED BY
COMPARED BY APPROVED BY
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

M (J)

Dated: 3-11-97

ORDER/JUDGMENT

M.A./R.A./C.A./M.D.

in
D.A.NO. (234 /au

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions:-

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

